

**101****IN THE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****O.A.NO.421/2022**

IN THE MATTER OF:-

Ranvir Singh

Applicant

Versus

State of Haryana &amp; Ors

Respondents

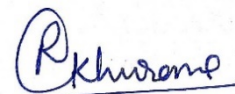
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Date: 18.11.2024

Place: Gurugram

Filed By:



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**REPLY OF ANURAG GOYAL, EXECUTIVE ENGINEER,  
WATER SERVICES DIVISION, PANCHKULA, IRRIGATION &  
WATER RESOURCES DEPARTMENT, HARYANA IN  
COMPLAINCE OF ORDER DATED 10.09.2024**

**MOST RESPECTFULLY SHOWETH:**

1. That this Hon'ble Tribunal passed the Order dated 22.05.2024, relevant part of which is reproduced below:

*“6. Arguments were heard and Judgment was reserved vide order dated 22.11.2023, but while going through the material on record we find that notification dated 27.10.2023 has been issued under section 45 of the Haryana Canal and Drainage Act 1974 prohibiting formation of any obstructions of river Ghaggar within limits specified in the Schedule and it appears that the requisite procedure for declaration of the Flood Plain Zone of River Ghaggar has not been followed and the question as to whether the notification meets the requirements of demarcation of Flood Plain Zone of River*

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*Ghaggar needs to be further examined and for that purpose the matter requires further hearing.”*

2. That in furtherance of Order dated 22.05.2024, this Hon’ble Tribunal has passed the order dated 02.07.2024, relevant portion of which is reproduced below:

*“4. In view of the facts and circumstance of the case, we also consider personal appearance of the officer to be nominated by the Engineer in Chief, Irrigation & Water Resources Department, State of Haryana physically or through VC on the next date of hearing to be essential for producing the relevant record and assisting this Tribunal in just and proper adjudication of the questions involved in the case. Accordingly he is directed to remain present before this Tribunal on that date with the relevant record.”*

3. That it is humbly submitted that answering department deputed Sh. Jeina Ram, patwari who with the help of Halka Patwari has surveyed/demarcated the whole area of Flood Plain Zone of river Ghaggar in District Panchkula. It is further submitted that the Notification of the Flood Plain area duly approved by the Govt. vide Memo No.1IW420008131/2023-WS Division Panchkula dated 22.08.2023 has been published in Haryana government extra ordinary Gazette Notification. Copy of Notification dated 27.10.2023 specifying village wise Khasra No. and area etc. is annexed as Annexure R-1 (Pg 89-91) with reply filed on 31.10.2023 (Pg No.86-87). It is relevant to mention here that Irrigation & Water Resources Department has the data of

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54 years which was used to evaluate flood peaks data for 100 years by Gumbel's Method which comes out to be 2933.45 Cumecs or 103594 Cusecs. Thus, requisite procedure for declaration of the Flood Plain Zone of River Ghaggar has been followed as per provisions of the Haryana Canal and Drainage Act 1974.

4. That so far as demarcation of Flood Plain Zone is concerned, it is humbly submitted that the estimate for the demarcation of boundary pillar in the flood plain zone in river Ghaggar has been approved by Superintending Engineer, SYL Water Services Circle, Ambala vide letter No. 5620/162W dated 04.09.2024. However, it could be floated after Moral Code of conduct was lifted on 09.10.2024. Technical bid has already been opened on 13.11.2024. After the allotment of the work the same is likely to be completed within two months i.e. upto 15.02.2025.

It is humbly requested to consider the present reply from Haryana Irrigation & Water Resources Department in compliance of order dated 10.09.2024.



Anurag Goyal  
Executive Engineer,  
Water Services Division,  
SinchaiBhawan, Panchkula.

Date:18.11.2024  
Place: Panchkula